

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Central Excise Appeal No. 27018 of 2013

[Arising out of Order-in-Appeal No. 152-153/2013-CE dated
25.03.2013 passed by the Commissioner of Central Excise (Appeals-
I), Bangalore]

M/s. Toyama Electric Limited

No. 36A, KIDB Industrial Area
Hoskote
Bangalore

Appellant(s)

VERSUS

**Commissioner of Central Excise
Bangalore - I**

Post Box No. 5400, C.R Buildings
Queens Road, Near Bangalore GPO
Bangalore – 560 001

Respondent(s)

With

Central Excise Appeal No. 27019 of 2013

[Arising out of Order-in-Appeal No. 152-153/2013-CE dated
25.03.2013 passed by the Commissioner of Central Excise (Appeals-
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Queens Road, Near Bangalore GPO
Bangalore – 560 001

Respondent(s)

APPEARANCE:

None for the Appellant
Ms Money Jain, Joint Commissioner (AR) for the Respondent

**CORAM: HON'BLE P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO,
MEMBER (TECHNICAL)**

Final Order Nos. 21441 - 21442 / 2025

DATE OF HEARING: 28.08.2025
DATE OF DECISION: 28.08.2025

PER : P.A. AUGUSTIAN

None present for the appellant. The matter has been rolling since 16.07.2024 and adjourned to 06.08.2024, 09.09.2024, 04.10.2024, 07.11.2024, 10.12.2024, 25.02.2025, 17.04.2025, 28.05.2025, 15.07.2025 and today 28.08.2025. Except for 17.04.2025, on all other occasions, none appeared for the appellant. It seems that the appellant is not serious to prosecute the matter before this forum and consequently, the appeals are dismissed for non-prosecution.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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